

आयकर अपीलिय अधिकरण, 'डी/एस एम सी' न्यायपीठ, चेन्नई।
IN THE INCOME TAX APPELLATE TRIBUNAL
'D/SMC' BENCH: CHENNAI

श्री वी दुर्गा राव, न्यायिक सदस्य के समक्ष
BEFORE SHRI V. DURGA RAO, JUDICIAL MEMBER

Sl. No.	आयकर अपील सं./ ITA Number	निर्धारण वर्ष/ Assessment Year	अपीलार्थी/ Appellant	प्रत्यर्थी/ Respondent
1.	3202/Chny/2018	2007-08	Smt. S.N. Yogaponni, No.37A, Ward-14, Chettiar Street, Naduvalavu, Melur, Madurai – 625 106 [PAN: AJQPY 0367D]	The Income Tax Officer, Non Corporate Ward- 3(5), Chennai.
2.	3203/Chny/2018	2007-08	N. Vijayakumary, No.37A, Ward-14, Chettiar Street, Naduvalavu, Melur, Madurai – 625 106 [PAN: AFQPV 3445R]	The Income Tax Officer, Non Corporate Ward- 3(5), Chennai.
अपीलार्थी की ओर से/ Appellant by		: None		
प्रत्यर्थी की ओर से /Respondent by		: Mr. P. Sajit Kumar, JCIT		
सुनवाई की तारीख/Date of Hearing		: 11.11.2021		
घोषणा की तारीख /Date of Pronouncement		: 11.11.2021		

आदेश / ORDER

Per V. Durga Rao, Judicial Member:

These two appeals filed by the assessee are directed against the orders of learned Commissioner of Income Tax (Appeals)-1, Chennai dated 29.08.2018 for Assessment Year 2007-08.

2. When these appeals were taken up for hearing, none appeared on behalf of the assessee. By filing Form No.5, it was the submission of the learned counsel for the assessee vide letter dated 08.11.2021 that the assessee has paid the dues under Vivad Se Vishwas Scheme and the designated authority has issued Form No.5 on 26.01.2021 in these two appeals. Thus, it was prayed for withdrawal of the appeals filed by the assessee. Against which, the learned DR fairly conceded the submissions of the learned counsel.

3. I have heard Ld. D.R, perused the materials available on record and gone through the Form No.5.

4. I find that the assessee has already paid the dues under Vivad Se Vishwas Scheme, thereby, the designated authority has issued Form No.5 and thus, the appeals filed by the assessee are liable to be dismissed as withdrawn. Accordingly, these two appeals filed by the assessee are dismissed as withdrawn.

5. In the result, both the appeals filed by the assessee are dismissed as withdrawn.

Order pronounced in open Court on 11th November, 2021 in Chennai.

Sd/-
(वी दुर्गा राव)
(V. DURGA RAO)
न्यायिक सदस्य/JUDICIAL MEMBER

चेन्नई/Chennai, दिनांक/Dated: 11th November, 2021.
EDN/-

आदेश की प्रतिलिपि अग्रेषित/**Copy to:**

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकर आयुक्त (अपील)/CIT(A)
4. आयकर आयुक्त/CIT
5. विभागीय प्रतिनिधि/DR
6. गार्ड फाईल/GF